

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No.54/TT/2020

Dated: 2.3.2020

To,
Shri S.S. Raju,
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Truing up of tariff of 2014-19 period and determination of tariff for 2019-24 period of 03 nos. of assets under “Work Associated with Common Transmission System for Phase-II Generation Project in Odisha in Eastern Region”.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/beneficiaries, latest by 12.3.2020:-

2. Clarify the reasons for escalation of capital cost claimed in the instant petition as tabulated below:-

(₹ lakh)

AssetDetail	Expenditures up to COD		Escalation (2-1)	Additional Capital Expenditure (14-19)		Escalation (4-3)
	(1) Admitted in the last order	(2) Claimed in the instant petition		(3) Admitted in the last order	(4) Claimed in the instant petition	
Asset I	13201.78	13437.99	236.21	3525.62	3489.80	-35.82
Asset II	302.79	370.09	67.30	1246.49	1229.39	-17.10
Asset III	1341.16	1495.69	154.53	1958.58	1940.48	-18.10
Total	14845.73	15303.77	458.04	6730.69	6659.67	-70.72

3. With regard to the additional capitalization in FY 2014-19, clarify/submit the following information:-

- a. Whether the additional capitalization claimed is within the original scope of work?
- b. With regard to additional capitalization claimed during 2014-15 to 2018-19, submit the details in the following format:-

Party	Asset/Work	Year-wise actual capitalization (2014-19)	Original Liability	Year-wise addition in liability	Un-discharged liability as on COD	Un-discharged liability as on 31.3.2019

4. Details of liquidated damages in respect of IEDC as per the Commission's previous order.
5. Form 5 for Assets I, II and III covered in the instant petition for 2014-19 and 2019-24 tariff block.
6. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully

Sd/
(Rajendra Kumar Tewari)
Bench Officer